OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE SHAREHOLDERS OF

NYLOFILS INDIA LIMITED

(CIN: L05005AP1992PLC013697)

Registered Office: 46-11-29/1, Danavaipeta, Opp. Rajahmundry Hospital, Rajahmundry-533 103, Andhra Pradesh
Tel No.: +91 883 3290404; Fax No.: +91 883 2460896; E-Mail: info@nylofils.com; Website: www.nylofils.com

This advertisement is issued by Mark Corporate Advisors Private Limited **("Manager to the Offer")** for and on behalf of Mr. Raghuveer Sakuru ('Acquirer 1') and Mrs. Anita Sakuru ('Acquirer 2') (hereinafter collectively referred to as 'Acquirers') pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **["SEBI (SAST) Regulations"]**, in respect of the Open Offer to acquire 14,26,300 fully paid-up Equity Shares of ₹10 each of Nylofils India Limited **('NIL'/'Target Company')** representing 26% of the Share Capital and 28.31% of the Voting Capital of the Target Company. The Detailed Public Statement **("DPS")** with respect to the Offer was published on June 03, 2015 (Wednesday) in the following newspapers:

Publications	Language	Edition(s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Mumbai Lakshadweep	Marathi	Mumbai Edition
Visakha Samacharam	Telugu	Rajahmundry Edition

1) The Offer Price is ₹3.60 (Rupees Three and Paise Sixty only) per fully paid-up Equity Share **("Offer Price")**.
2) The Committee of Independent Directors **("IDC")** of the Target Company has issued the following recommendation (relevant extract) on the Offer, which was published on September 09, 2015 (Wednesday) in the above mentioned newspapers:

Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable
Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated May 27, 2015 in connection with the Offer issued on behalf of the Acquirers (b) The Detailed Public Statement ("DPS") which was published on June 03, 2015 and (c) Letter of Offer ("LoF") dated August 31, 2015. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹3.60 (Rupees Three and Paise Sixty only) per fully paid-up Equity Shares offered by the Acquirers (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the SEBI (SAST) Regulations and prima facie appears to be justified

3) There was no Competitive Bid.
4) The Registrar to the Offer has confirmed that the Letter of Offer to the shareholders of the Target Company whose name appears as on the Identified Date i.e. August 28, 2015 have been dispatched on September 04, 2015.
5) Please note that a copy of the LoF (including Form of Acceptance) is also available on Securities and Exchange Board of India **("SEBI")** website (http://www.sebi.gov.in). Registered/unregistered Shareholders/Owner of shares, if they so desire may also apply on the Form of Acceptance downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the Form of Acceptance, the application can also be made on plain paper along with the following details:
   a) **In the case of Equity Shares held in physical form:** Name of the Shareholder, Address, number of Equity Shares held, number of Equity Shares tendered, distinctive numbers, folio numbers together with the original share certificate(s), valid transfer deed(s) duly executed and witnessed along with the self attested copy of PAN card of the Shareholder should be sent to System Support Services 89, Andheri-Kurla Road, (Next to Logitech Park, Above McDonalds), Sakinaka, Andheri (E), Mumbai-400 072, Tel No.: +91 22 2850 0835, Fax No.: +91 22 2850 1438, Contact Person: Mr. Mahendra Mehta/Mr. Zoeb Sutarwala, Email: sysss72@yahoo.com/zoebsss@hotmail.com either by hand delivery on weekdays or by Registered Post, at their sole risk, so as to reach the Registrar to the Offer, on or before the close of the Offer i.e., not later than September 28, 2015, in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance-cum-Acknowledgement.
   b) **In case of Equity Shares held in dematerialized form:** Name of the Shareholder, Address, number of Equity Shares held, number of Equity Shares tendered, DP name, DP ID, beneficiary account number and a photocopy or counterfoil of the delivery instructions in "Off market" mode, duly acknowledged by the beneficial owner's depository participant, in favour of the Depository Escrow Account, whose details are as follows:

Account Name	:	M/s Nylofils India Limited-Open Offer Account-Operated by-System Support Services
DP Name	:	SW Capital Private Limited
DP ID	:	12036300
Beneficiary ID/Client ID	:	00089961
ISIN	:	INE432N01010
Market	:	Off-Market
Depository	:	Central Depository Services (I) Ltd.

6) All comments received from SEBI vide letter dated August 26, 2015 in terms of regulation 16(4) of the SEBI (SAST) Regulations, have been incorporated in the Letter of Offer and also in this advertisement to the extent applicable.
7) The Acquirers may propose either themselves to be a Director on the Board or nominate someone representing them to be a Director on the Board after the completion of Open Offer formalities as prescribed under SEBI (SAST) Regulation, 2011.
8) The Acquirers will be the Promoters of the Target Company, after completing all the Open Offer formalities pursuant to SEBI (SAST) Regulations, 2011.
9) The Promoter/Promoter Group of the Target Company has complied with Chapter II of SEBI (SAST) Regulations, 1997 and Chapter V of the SEBI (SAST) Regulations, 2011 but there is a delay of 27 days in case of acquisitions made on April 25, 2015. SEBI may initiate appropriate actions against them for such non-compliance in terms of SEBI (SAST) Regulations and provisions of the SEBI Act.
10) The Target Company has delayed in compliance with Chapter II of SEBI (SAST) Regulations, 1997. SEBI may initiate appropriate actions against it for such non-compliance in terms of SEBI (SAST) Regulations and provisions of the SEBI Act.
11) As per Regulation 8(13) of SEBI (SAST) Regulations, 2011 the Offer Price for the Partly paid-up Equity Shares shall be computed as the difference between the Offer Price and the amount due towards calls-in-arrears including calls remaining unpaid.
    However, the amount which is to be received by the Target Company on partly paid-up Equity Shares is ₹5.00 per Equity Share excluding the interest (interest is waived off by the Target Company) and the Offer Price is ₹3.60 which is lower than the amount of calls-in-arrears and hence no price can be offered to the partly paid-up Equity Shareholders in terms of Regulation 8(13) of SEBI (SAST) regulations, 2011.
12) **Schedule of Activities:**
    The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF at all the relevant places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011.

Nature of Activity	Original Day & Date	Revised Day & Date
Date of Public Announcement	Wednesday, May 27, 2015	Wednesday, May 27, 2015
Date of publishing the Detailed Public Statement	Wednesday, June 03, 2015	Wednesday, June 03, 2015
Last date for filing of Draft Letter of Offer with SEBI	Wednesday, June 10, 2015	Wednesday, June 10, 2015
Last date of a Competing offer	Wednesday, June 24, 2015	Wednesday, June 24, 2015
Latest date by which SEBI's observations will be received	Wednesday, July 01, 2015	Wednesday, August 26, 2015
Identified Date*	Friday, July 03, 2015	Friday, August 28, 2015
Last date by which the Letter of Offer will be dispatched to the Shareholders' (Except the Acquirer) and the Selling Shareholders as on the identified date	Friday, July 10, 2015	Friday, September 04, 2015
Last Date for revising the Offer Price/number of shares	Tuesday, July 14, 2015	Tuesday, September 08, 2015
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	Wednesday, July 15, 2015	Wednesday, September 09, 2015
Date of pre offer advertisement for Opening the Offer	Thursday, July 16, 2015	Thursday, September 10, 2015
Date of Commencement of the Tendering Period (Offer opening date)	Friday, July 17, 2015	Friday, September 11, 2015
Date of Closing of the Tendering Period (Offer closing date)	Thursday, July 30, 2015	Monday, September 28, 2015
Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to demat account	Thursday, August 13, 2015	Tuesday, October 13, 2015

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the shareholders (registered or unregistered) of the Target Company (except the Acquirers and the Selling Shareholders) are eligible to participate in this Offer any time during the tendering period of the Offer.*

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the PA, DPS and the Letter of Offer. This advertisement will be available on SEBI's website (http://www.sebi.gov.in)

Issued by the Manager to the Offer:

MARK

Mark Corporate Advisors Private Limited
CIN: U67190MH2008PTC181996,
404/1, The Summit Business Bay, Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East), Mumbai-400 057
Telefax: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
Email: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirers:

Sd/-
Raghuveer Sakuru *('Acquirer 1')*

Place: Mumbai
Date: September 10, 2015

Sd/-
Anita Sakuru *('Acquirer 2')*